

Deteriorating development in West Bengal due to Maoist violence

691. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Maoists violence and related developments have drastically deteriorated the peace and development process of Midnapore, Buanura and Purulia districts of West Bengal as on date;

(b) if so, the year-wise and category-wise details, including the number of security men, women, men, elected representatives to various bodies, kids, labourers, due to above actions during last three years;

(c) the details of steps taken to establish peace in the above districts; and

(d) the steps taken to rebuild the economic capabilities of the people who were affected with the above processes in details?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) :
(a) to (d) In the districts of Buanura, Purulia and West Midnapur in West Bengal, there have been 21 incidents in 2006 with 16 casualties; 43 incidents in 2007 with 8 casualties; 31 incidents in 2008 with 24 casualties and 198 incidents in 2009 (till November 15) with 110 casualties. The Central Government assists efforts of the State Governments to deal with naxalites in the States. These include providing of Central paramilitary forces (CPMFs); sanction of India Reserve (IR) battalions, modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme); re-imbusement of security-related expenditure under the Security related Expenditure (SRE) Scheme; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of police Research and Development; sharing of Intelligence and assistance in development works through a range of schemes of different Central Ministries.

Pending Bill of Orissa regarding Scheduled Tribes

692. SHRI BHAGIRATHI MAJHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware about the pending bill of Orissa State which concern Scheduled Tribes in Scheduled area and the immovable property (Land) mortgage to Government and to PSUs companies;

(b) if so, the reasons for not giving assent/consent to the said bill though it is the matter of the Tribal peoples development; and

(c) if so, by when this bill will be sent to the President of India for the final notification?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Yes, Sir.

(b) and (c) The said proposal is under examination in consultation with the concerned Central Ministries and as soon as the consultation is over, the same will be processed further. However, no time-frame can be fixed for handling such proposal.

NOC from Traffic Police for running discotheque, restaurant and bar in Delhi

693. SHRI BHAGIRATHI MAJHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether getting No Objection Certificate (NOC) from Delhi Traffic Police is mandatory to obtain license for running a discotheque, restaurant and bar in Delhi from Delhi Police Licensing Department;

(b) if so, the prescribed norms and conditions of Delhi Traffic Police for issuing NOCs to a discotheque, restaurant and bar;

(c) whether discotheques, restaurants and bars located in front of Haryana Sadan in Chanakyapuri, New Delhi succeeded in obtaining NOC from Traffic Police despite having no parking facility;

(d) if so, whether any inquiry has been conducted in this regard; and

(e) if so, the results thereof and the action taken by Government against those responsible?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (e) No, Sir. NOC from Delhi Traffic Police is not mandatory to obtain license for running a discotheque etc. However, as per the "The Delhi Eating House Registration Regulations-1980" and "The Regulations for Licensing and Controlling places of Public Amusement (other than cinema) and performance for Public Amusement 1980" the Licensing Authority may refuse a premises license if there is a likelihood of obstruction, inconvenience, annoyance, risk, danger or damage to residents or passerby in the vicinity of the premises.

There are two eating houses namely (i) "Chankyas Forte Grand" (Mew name Forte Grand Garam Masala) and (ii) "Forte Grand Pegs N Pints", Akbar Bhawan, Chanakyapuri located in front of Haryana Sadan in Chanakya Puri, New Delhi. NOC from Traffic Police was not taken by them as it is not mandatory and no enquiry has been conducted in this regard.

Threat posed by cars parked on roads in Chanakyapuri

694. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether hundreds of cars are parked on roads in front of Akbar Bhawan and Haryana Sadan in Chanakyapuri, New Delhi for over night where many VIPs are staying and many Embassies are also located in the vicinity, which might cause threat to the safety of said buildings and the life of VIPs;